

Meeting of Health State Secretaries

2978. SHRI K. BALADHANDAYUTHAM: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether a meeting of the Health State Secretaries and administrative medical Officers was held recently in Delhi;

(b) whether that meeting discussed proposals for providing better rural health services; and

(c) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA): (a) Yes.

(b) Yes.

(c) A statement is laid on the Table of the House [Placed in Library. See No. LT—3464/72]

Gujranwala House Building Co-operative Society, Delhi

2979. SHRI DHAN SHAN PRADHAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any complaints have been received against the Gujranwala House Building Co-operative Society, Delhi in the matter of allotment of plots, revision of lay-out plan, handling of funds particularly the so called 'development fund' and refund of excess amount to those members of the Society who had paid for large plots but have been allotted smaller plots;

(b) if so, the nature of those complaints and the action taken in the matter or proposed to be taken;

(c) whether any enquiry has been ordered in the matter; and

(d) if so, the result thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA): (a) and (b). Certain complaints were made by the members of this society that they were not being allotted plots according to the category for which they were enrolled. Subsequently they withdrew the complaints and the society allotted plots to the members in the various categories strictly according to their seniority in each category.

(c) and (d). In view of the position explained above, these questions do not arise.

12.05 hrs.

RE: MOTION FOR ADJOURNMENT

SOME HON. MEMBERS *rose*—

MR. SPEAKER: I will take up the adjournment motion after the call-attention.

SHRI JYOTIRMOY BOSU (Diamond Harbour): According to Rule 60. . .

MR. SPEAKER: I am going according to the rules and directions. (*Interruption*)

SHRI JYOTIRMOY BOSU: According to Rule 60, the adjournment motion is to be taken up immediately after questions and before the list of business is taken up. But if you want to modify it by your direction...

MR. SPEAKER: But, after we had gone through the Calling Attention. This is the procedure we have followed for many years. There is nothing new.

12.06 hrs.

**CALLING ATTENTION TO
MATTER OF URGENT
PUBLIC IMPORTANCE**

**REPORTED DEMAND OF CEMENT
WORKERS FOR INTERIM
RELIEF**

SHRI SHYAM SUNDER MOHAPATRA (Balsore): I call the attention of